

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
LOOCUST INCORP APPAREL EXPORT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Loocust Incorp Apparel Export Private Limited
2.	Date of incorporation of corporate debtor	16/12/2015
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 2013 and Registered with Ministry of Corporate Affairs RoC-Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ2015PTC022074
5.	Address of the registered office and principal office (if any) of corporate debtor	28/13 M G R Nagar, Fourth Street, Tirupur, Coimbatore, Tamil Nadu 641602, India.
6.	Insolvency commencement date in respect of corporate debtor	Order date: 10/07/2023
7.	Estimated date of closure of insolvency resolution process	06/01/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mutharasapuram Ganesan Chandrasekaran IBBI/IPA-003/00337/2021-2022/13620 (AFA Valid upto 30.05.2024)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 104, Tiana, House of Hiranandani, 5/63 OMR, Egattur, Navalur (Post), Chengalpattu (District), Near Marina Mall, Chennai, Tamil Nadu, 600130 Email: sekaranirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053. Process Email id: loocustincorp.cirp@gmail.com
11.	Last date for submission of claims	24/07/2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Loocust Incorp Apparel Export Private Limited on 10/07/2023.

The creditors of M/s. Loocust Incorp Apparel Export Private Limited are hereby called upon to submit their claims with proof on or 24/07/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Sd/-)

Mutharasapuram Ganesan Chandrasekaran,
Interim Resolution Professional
In the matter of Loocust Incorp Apparel Export Private Limited
IBBI Reg. No. IBBI/IPA-003/00337/2021-2022/13620
AFA Valid till: 30.05.2024

Date: 13/07/2023
Place: Chennai



Mutharasapuram Ganesan Chandrasekaran